

(न) क्या इसके परिणाम स्वरूप इनमें से प्रत्येक कलर्क को हर मास 50 रुपए कम मिलते हैं क्योंकि दिल्ली क्लाय मिल से चिकित्सा सुविधाएं एवं नगर प्रति-पूति भत्ते के रूप में वेतन का जो साढ़े चार प्रतिशत मिलता था, वह भत्ता बन्द हो गया है और इनके वेतन से कर्मचारी राज्य बीमा योजना ने उनके अंशदान के रूप में कटौती करना आरम्भ कर दिया है; और

(घ) उनको कर्मचारी राज्य बीमा योजना से छूट कब तक मिल जाएगी ?

संसदीय कार्य और श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) जी हां। श्रम मंत्रालय में एक अभ्यावेदन प्राप्त हुआ है।

(ख) और (ग) वर्तमान नीति के अनुसार, किसी कारखाने का प्रतिष्ठान में नियोजित किसी भी व्यक्ति या व्यक्तियों के वर्ग को कर्मचारी राज्य बीमा अधिनियम, 1948 के उपबन्धों के प्रवर्तन से छूट दी जा सकती है, बशर्ते कि कुल मिला कर इन कर्मचारियों को अधिनियम से मिलने वाले लाभों से बेहतर या यथार्थतः समान लाभ मिलते हों। इस मामले में डी० सी० एम० के लिपिकीय कर्मचारियों को उपलब्ध लाभ (नकदी के रूप में तथा चिकित्सा सुविधाओं के रूप में) कर्मचारी राज्य बीमा अधिनियम के अन्तर्गत व्यवस्थित लाभों की ओर घटिया है और इस कारण वे छूट के पात्र नहीं हैं।

(घ) प्रश्न नहीं उठता।

Arrears of ESIS in Assam

1592. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

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(a) whether the arrears of employees' contribution towards Employees' State Insurance Scheme are increasing in Assam; and

(b) the measures taken by Government against the defaulters?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Employees' State Insurance Corporation have furnished the following information:—

(a) The arrears of Employees' State Insurance Contributions are decreasing.

(b) Prompt and timely action for recovery of dues under relevant provisions of the Employees' State Insurance Act. is taken against the defaulters and those who are persistent defaulters, are also prosecuted under Section 85 of the Act. Recourse is also taken to the levying of damages which also serves as a deterrent on the defaulting employers.

Popularisation of Homoeopathic system of medicine in Rural Areas

1593. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to take any steps to popularise the Homoeopathic System of medicine in rural areas; and

(b) if so, the main features thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). Yes. Under the Rural Health Services Scheme, which is under consideration of the Government, it is proposed to import training in medical care also in homoeopathic system to the community health workers and to provide homoeopathic medicines where necessary in their kits alongwith medicines of other systems to be used for the community.